



GOVERNMENT OF TRIPURA
HOME (JAIL) DEPARTMENT

**THE TRIPURA CANTEEN (PRISON)
RULES, 2003.**

Published in the
EXTRAORDINARY ISSUE OF TRIPURA GAZETTE

Agartala, Wednesday, February 4, 2004 A. D.
Magha 15, 1925 S. E.

GOVERNMENT OF TRIPURA
HOME (JAIL) DEPARTMENT

No. I-71/IGP/98

Dated, Agartala, the 12th December, 2003.

NOTIFICATION

The Governor of Tripura has been pleased to make the following Rules for providing Canteen facilities to the Prisoners in the Jails of Tripura.

1. Short title and commencement :

- (1) These rules may be called the Tripura Canteen (Prison) Rules, 2003.
- (2) They shall come into force with immediate effect.

2. Definitions :

- (a) "prison" includes -
 - i) any place which has been declared by the State Government by general or special order, to be a subsidiary jail ; and
 - ii) any reformatory, bostal institution or other institution of a like nature ;
- (b) "court" means a court established by any law for the time being in force, and includes any officer or authority vested with the powers of exercising civil or criminal jurisdiction under any law for the time being in force.

3. Running of the Canteen :

There shall be a canteen run on self supporting basis in all Prisons in Tripura.

4. Availability of types of Articles :

The following articles shall be stocked therein namely :-

- (a) Tea and Coffee.
- (b) Soap and other articles of toilet.

- iii) Biscuits and Cakes.
- iv) Fruits like Banana, Orange, and Pineapple etc.
- v) Other eatable articles as approved by the Inspector General of Prisons from time to time for the benefit of prisoners.

5. Entry into the interior part of the Canteen :

No prisoner or detenue other than one working in the Canteen shall have access to the interior part of the Canteen.

6. Eligibility to enter into the Canteen :

No short term prisoner with sentence of less than three months and no long term prisoner who has not completed the first three months of his sentence shall work in the Canteen.

7. Management of the Canteen :

- (i) One well behaved prisoner having some educational qualifications will be detailed to work in the Canteen and some young man for serving. Daily sheet of save account will be maintained in the Canteen. The prisoners for the Canteen will be selected by the Jailor/ Sub-Jailor of the respective Jails.
- (ii) The Canteen will be managed by a Board consisting of Chairman, Secretary and one senior convict as member. The Superintendent of respective Jails will act as a Chairman while the Jailor/ Sub-Jailor as Secretary of the Board. The Board will have at least three meetings during the course of a year for discussion over the management and improvement of the Jail Canteen. A copy of the proceedings/ minutes of the meeting shall be forwarded to the Inspector General of Prisons, Tripura, Agartala for information.
- (iii) A Sub-Jailor or a clerk of the respective Jails to be chosen by the Superintendent will maintain the accounts of the Canteen. He will be paid @ Rs. 100/- (Rupees hundred) only per month as fees for this additional work from the profit of the Canteen.

8. Procedure for purchase of articles from Canteen :

Any prisoner Convict or under-trial unless debarred by any specific order of the Medical Officer or Superintendent on the grounds of health or disciplinary measures may purchase on the authority of a Canteen card to be issued by the Chairman in the Form T. J. 49, any of the articles available in the Canteen from the amount standing to his credit in his respective account subject to the following conditions :-

- i) No prisoner shall be in possession of more than one of each toilet item at one time.
- ii) Maximum amount that can be spent by any prisoner will not exceed Rs. 50/- (Rupees fifty) only a month or the amount in deposit, whichever is less. The maximum limit however, does not apply to undertrial prisoners, Civil prisoners and convicts of Division I & II.
- iii) The Jail staff can avail the Canteen facilities on credit system.

Maximum amount for the Jail staff shall be as follows :

- | | |
|---|--------------------------|
| a. Warders (Male / Female) | Rs. 45/- each per month |
| b. Head Warders (Male / Female) | Rs. 60/- each per month |
| c. Sub-Jailor (Male / Female) and other Ministerial staff | Rs. 80/- each per month |
| d. Jailor (Male / Female) and above | Rs. 150/- each per month |

- iv) The facility is restricted to individual prisoner to entertain anybody or purchase on the authority of Canteen card, unless they are related as father, mother, own brother, own sister, son, wife and husband.
- v) No prisoner having deposited not more than Rs. 20/- (Rupees twenty) only can use the Canteen.

9. Utilisation of the profit amount from Canteen :

(1) The profits accruing from Canteen shall be utilised for providing amenities of the various forms mentioned below :-

- i) Rs. 100/- only per month to the Clerk/ Sub-Jailor as fees of his work in the Canteen.
- ii) Replacement, repairs and purchase of new articles of canteen.
- iii) Purchase and repair of radios and accessories.
- iv) Books and publications and accessories for Library and reading room for prisoners.
- v) Sports outfit.
- vi) Accessories for the performance of dramas by prisoners in the Jail.
- vii) Any other item which is calculated to promote the Welfare of prisoners.

(2) The Inspector General of Prisons, Tripura is authorised to incur out of these profits expenditure upto Rs. 1000/- (Rupees one thousand) only per annum on the provision of the said amenities as and when required for the prisoners subject to the condition that the profit of the Canteen has been at least Rs. 1000/- (Rupees One thousand) only per annum otherwise, prior approval of the Government should be obtained for the purpose.

10. Deposit of profit amount :

(1) Profit at 10% maximum will be allowed on selling goods of the Canteen.

(2) The profits accruing can be dealt with by the Chairman by depositing the same in the Postal Savings Bank in the name of the Chairman, Jail Canteen. A sum not exceeding Rs. 1000/- (Rupees one thousand) only may be kept in hand for carrying the required expenditure.

11. Audit of the Accounts :

The accounts of the Canteen will be audited by the Jailor/ Sub-Jailor and the Accountant/ Clerk of the respective Jails jointly.

12. Power of the Secretary of Home (Jail) Department :

The Secretary of the Department shall also be responsible for proper utilisation of the profits accruing funds.

13. Protection of Action taken in good faith :

No suit or other legal proceeding shall lie against the Officer in respect of anything which is in good faith done or intended to be done in pursuance of the Rules.

14. Interpretation :

If any question arises relating to the interpretation of these Rules, the same shall be referred to the Government for decision.

15. Repeal and Savings :

(1) The Canteen Rules - Central Jail published on 13th June, 1958 are hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the provisions of the said rules shall in so far as such thing or action is not inconsistent with the provisions of these rules, be deemed to have done or taken under the provisions of these rules as if these rules were in force when such thing was done or such action taken and shall continue to be in force accordingly until superseded by anything done or any action taken under these rules.

By order of the Governor,

N. C. Sinha

Commissioner & Secretary,
Government of Tripura

Printed by
The Manager, Tripura Government Press,
Agartala.
